

# NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

CORAM: SHRI RAVICHANDRAN RAMASAMY  
HON'BLE MEMBER (TECHNICAL)

TMT. T.KRISHNA VALLI  
HON'BLE MEMBER (JUDICIAL)

PETITION No./IA No.	CP(IBC)/31/KOB/2023
SECTION	RULE 7 (2) AAA
NAME OF PARTIES	TATA CAPITAL FINANCIAL SERVICES LIMITED V/S MR. RAIZ BASHEERUDIN.
PETITIONERS ADVOCATE/ PROFESSIONAL	JOSEPH & KURIYAN.
RESPONDENTS ADVOCATE/ PROFESSIONAL	PRADEEP JOY

11th JULY 2024

## ORDER

IA(IBC)/245/KOB/2024 in CP(IBC)/31/KOB/2023

Heard. Reserved for orders.

**CP(IBC)/31/KOB/2023**

Learned Counsel, Mr. Sharad Kodianthara appears on behalf of the Petitioner through virtual mode. Learned Counsel, Mr. Rohan Kumar appears virtually on behalf of the Personal Guarantor. Learned Resolution Professional, Mr. Rajesh Ramnani appears through virtual mode.

Counsel for the Personal Guarantor submits that he has already filed the reply affidavit in the present CP(IBC)/31/KOB/2023 and will adopt the same as the objection/reply to the Section 99 report of the RP.

Matter heard for a considerable time and **reserved for orders.**

Parties are at liberty to file written submissions, along with the judgements they are relying upon within a period of one week.

Sd /-

RAVICHANDRAN RAMASAMY  
MEMBER (TECHNICAL)

Sd /-

T.KRISHNA VALLI  
MEMBER (JUDICIAL)